

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
IB-2095/ND/2019

IN THE MATTER OF:

M/s. Paisalo Digital Ltd.

...PETITIONER

Vs.

M/s. Chahal Parivahan Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 18.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Harshal Kumar, Advocate
For the Respondent/ Corporate-debtor :

ORDER

The counsel for the financial creditor has appeared and submitted an application proposing the name of IRP. The earlier IRP CA Parveen Kumar Aggrawal is stated to be not available to act as IRP and tendered his resignation from the post of IRP. Copy of the resignation is marked as Annexure A and it is dated as 15.02.2020 and the same is taken on record. The name proposed is Nitin Jain bearing Registration No. IBBI/IPA-001/IP/P/01562/2019-2020/12462. The IRP has given his consent in form II to perform the role of IRP in the above matter. The application is **allowed** and Nitin Jain is permitted to Act as IRP. The IRP is directed to report the developments of the matter after four weeks. Post the matter to 4th May, 2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Annu)